

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SVASCA INDUSTRIES (INDIA) LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	SVASCA INDUSTRIES (INDIA) LTD.
2	Date of incorporation of corporate debtor	12/05/1997
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, DELHI
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28999DL1997PLC087192
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office- Road No.08, House No 10.(SF) East Punjabi Bagh, West Delhi, New Delhi-110026 Unit No.1- 48th Mile Stone, Delhi -Mathura Road, Village -Prithla, District Palwal, Haryana-12102 Unit No 2- Plot No 19, Sector -6, IIE SIDCUL, Pant Nagar, Rudrapur, Uttara Khand-263153
6	Insolvency commencement date in respect of corporate debtor	October 22, 2019 (order received on October 31, 2019)
7	Estimated date of closure of insolvency resolution process	April 19, 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shashi Sharma Regn. No. IBBI/PA-001/IP-P01261/2018-2019/12093
9	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Shashi Sharma D-8, Gali No.7, Shiv Ram Park, Nangloi, New Delhi-110041 E-mail : shashi@firmca.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Shashi Sharma UG-12, Kirti Shikar complex District Center, Janakpuri New Delhi 110058 Mail Id: irp.svasca@gmail.com
11	Last date for submission of claims	November 14, 2019 (fourteen days from the date of receipt of order)
12	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable, as per the information provided.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: UG-12, Kirti Shikar complex District Center, Janakpuri New Delhi 110058

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SVASCA INDUSTRIES (INDIA) LTD.** on **October 22, 2019**.

The creditors of **SVASCA INDUSTRIES (INDIA) LTD.** are hereby called upon to submit their claims with proof on or before **November 14, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 03-11-2019

Place : NEW DELHI

Name and Signature of Interim Resolution Professional : **Shashi Sharma**



Sd/-